



सत्यमेव जयते

OFFICE OF THE DISTRICT & SESSIONS JUDGE::HOJAI::ASSAM

MemoNo.DJHj/21/553 - 556

Dated.24.06.2021

QUOTATION

Sealed quotations affixing Court fees of amount Rs. 8.25/- (Rupees eight and twenty five paise) only, are hereby invited from intending firms for annual maintenance of minor repairs of electricity and sanitary items in the Office / residential quarters of the District Judiciary at Hojai, for the financial year 2021-22. Sealed quotations will be received by the undersigned on or before 12.07.2021 during office hours. The undersigned has the right to accept or reject any Quotation's without assigning any reason thereof.

Terms and Conditions

1. The intending firm should be a registered firm and should have experience in dealing with minor repairs of electricity and sanitary items.
2. The name and mobile number of 1(one) person designated to provide assistance shall be provided by the firm selected.
3. The service provider has to cause monthly inspection and maintenance of electricity and sanitary items in the Court & Bungalow of District Judiciary at Hojai.
4. The service provider shall address to the complaints so received within 24 hours of such intimation.
5. The rate approved shall be final for the entire year.
6. The service contract shall be for 1(one) year and shall stands terminated automatically on completion of the year unless expressly extended. In case a service contract is temporarily extended the rates fixed for the preceeding year shall be binding till the terms of the service contract.
7. In case the service provider is unable to render satisfactory service the service contract shall be terminated by giving 1(one) Month notice.

**District & Sessions Judge
Hojai**

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8. Any replacement of parts if necessary shall be made by the service provider after approval by the District & Sessions Judge and the cost of replacement shall be as per market rate.
 9. The selected firm shall maintain a register of all service being provided and the same will be countersigned by the authorised person of the firm as well as the Sheristadar of the District & Sessions Judge ,Establishment, Hojai.


(Shri Aditya Hazarika)
District & Sessions Judge
Hojai, Assam

District & Sessions Judge
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Copy for information and necessary action to:

1. The System Officer. He is requested to upload the same.
2. Notice Board.
3. Office file.



(Shri Aditya Hazarika)
District & Sessions Judge
Hojai, Assam.

District & Sessions Judge
Hojai